

**Central Administrative Tribunal
Principal Bench
New Delhi**

OA No.2308/2018

New Delhi this the 1st day of June, 2018

**Hon'ble Mr. V.Ajay Kumar, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Smt. Sarah Veena Kumari Saini
W/o Shri Umesh Saini
R/o 4398, Arya Pura
Subzi Mandi
Delhi-110 007. Applicant.

(By Advocate: Shri N.L.Singh)

Versus

1. North Delhi Municipal Corporation
Through its Commissioner.
2. The Additional Commissioner (Health)
North Delhi Municipal Corporation.
3. The Director (Hospital Admn.)
North Delhi Municipal Corporation
Respondents No.1 to 3
At Civic Centre
Minto Road, New Delhi.
4. The Medical Superintendent
Hindu Rao Hospital
North Delhi Municipal Corporation
Malka Ganj
Delhi-110 007. Respondents

ORDER (ORAL)

Heard the learned counsel for the applicant.

3. The applicant, a retired Asstt. Nursing Supdt.(ANS), filed the present OA seeking the following reliefs:-

- "(a) direct the respondents to grant the MACP Benefits in the pay scale of Rs.15600-39100 plus GP Rs.6600/- in the place of Rs.15600-39100 plus GP Rs.5400/- and the respondents may be further directed to pay the difference of arrears of pay after calculating the correct emoluments from 26.06.2012 treating at par with other similarly placed persons who has been given the pay scale of Rs.9300-34800 plus GP Rs.6600/- and the benefits of judgment dated 24.08.2012 may be ordered to be given to the applicant and service particulars dated 01.03.2017 be quashed (Annexure A-1).
- (b) Any other relief which this Hon'ble Tribunal deem fit and proper may also be passed in the facts and circumstances of the case in favour of the applicant."

4. It is submitted that the applicant has made number of representations and also got issued a legal notice dated 30.03.2017 (Annexure A-5) ventilating his grievances to the respondents, however, the respondents have not passed any order thereon till date.

5. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case, by directing the respondents to consider the legal notice dated 30.03.2017 (Annexure A-5) and pass appropriate reasoned and speaking order within 60 days from the date of receipt of a copy of this order, in accordance with law. No order as to costs.

Let a copy of the OA, enclosed to this order.

(Uday Kumar Varma)
Member (A)

(V. Ajay Kumar)
Member (J)